

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01166/2018

Jabalpur, this Tuesday, the 18th day of February, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Dr. Mahesh Shukla, S/o Shri Krishna Kumar Shukla
Aged about 55 years, Chief General Manager,
M.P. Telecom Circle, Bhopal, R/o BSNL Bhawan
P&T Officers Enclave, Char Imla, Bhopal (MP)-462001
-Applicant

(By Advocate –**Shri Manoj Sharma**)

V e r s u s

1. Union of India, through Chairman,
Public Enterprises Selection Board,
502, Block No. 14, Public Enterprises Bhawan,
CGO Complex, Lodhi Road, New Delhi-110003
2. Secretary, Department of Personnel & Training
(Public Enterprises Selection Board), North Block,
New Delhi-110001
3. Secretary, Ministry of Communications,
Department of Telecommunications,
Sanchar Bhawan, Ashoka Road,
New Delhi-110001
4. Bharat Sanchar Nigam Limited, Through its
Chairman-cum-Managing-Director, 4th Floor
Bharat Sanchar Bhawan, Janpath, New Delhi-110001
5. Rakesh Chandra Tiwari, Staff No. 8395/
HRMS No. 198805330, Chief General Manager,
(Bharat Net-II) BSNL Corporate Office,
Janpath, Connaught Place, New Delhi-110001

6. Ashok Kumar Shrivastava, Staff No. 8253/HRMS
No. 198605629, PGMTD, Cross Road, Telephone
Exchange Building, Dehradun, Uttarakhand-248001
- Respondents
(By Advocate –**Shri D.S.Baghel**)

O R D E R (ORAL)
By Navin Tandon, AM:-

This Original Application was filed by the applicant as he was not called for the interview to the post of Director (Enterprises Business) of BSNL.

2. The respondents have filed Misc. Application No. 200/161/2020 wherein it has been stated as under:-

“4. That since this Hon’ble Tribunal vide order dated 14.12.2018 has passed the following order:-

“Accordingly we direct the respondent No.1 to allow the applicant to participate in the interview on 19.12.2018 for the post of Director (Enterprise business) BSNL the result/recommendation should not be declared till next date of hearing.”

5. *However as per point (1)(e) of DoPT (ACC) letter dated 11.03.2011 the detail of all the candidates interviewed and recommended by the PESB for each vacancy shall be placed on the website of the PESB, the*

same day the interviews are concluded. Copy of letter dated 31.03.2011 is filed herewith as Annexure MA/3. Therefore, in compliance of Court order dated 19.12.2018 the interview could not completed due to said provision.

6. *That now the PESB has shortlisted the name of applicant for calendar year of 2020 for the post of Director (Enterprises business) BSNL therefore, may kindly be permitted to complete the interview and result/recommendation be declare as per the guideline of DoPT letter dated 31.03.2011.”*

3. Learned counsel for the applicant submits that since the name of the applicant is being considered for the post of Director (Enterprise Business), this Original Application may be disposed of.

4. Accordingly, the Original Application is disposed of.

(Ramesh Singh Thakur)
Judicial Member
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(Navin Tandon)
Administrative Member